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O.A. No. 292 of 2008

Order dated: 20.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Mr. D.K.Mohanty, Ld. Counsel for the applicant and Mr. S.Mishra, Ld. A.S.C. on behalf of Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

Applicant has filed representation against removal of injustice in the matter of examination of the Ministerial Staff held in 2007 and raised certain allegations. This representation dated 09.06.2008 has been received by the Respondents but till date no reply has been given by them.

Having heard parties' counsel, we are satisfied that the grievance of the applicant might be redressed if direction is given to the competent authority to consider and decide the representation at Annexure-A/6 dated 09.06.2008 to the O.A. by reasoned and speaking order taking into account the grievance of the applicant within a period of three months from the date of receipt of a copy of this order. Ordered accordingly.

While deciding the case of the applicant, this O.A. be taken as a part of representation.

With the aforesaid observation, the O.A. is disposed of.


MEMBER (A)


MEMBER(J)